

(2011) 08 P&H CK 0252

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. 35976 M of 2010 (O and M)

Ajaib Singh APPELLANT

Vs

State of Punjab and Another RESPONDENT

Date of Decision: Aug. 24, 2011

Acts Referred:

- Penal Code, 1860 (IPC) - Section 120B, 419, 420, 467, 65

Hon'ble Judges: Ajai Lamba, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Ajai Lamba, J.

Vide order dated 28.11.2007 (Annexure P-1), passed by Judicial Magistrate Ist Class, Malerkotla, Major Singh, Jagroop Singh and Respondent No. 2-Darshan Singh were charge-sheeted, for commission of offences u/s 465 read with Section 120-B, Section 420 read with Section 120-B, Section 467 read with Section 120-B, and Section 419, Indian Penal Code.

- Respondent No. 2-Darshan Singh carried a revision, which has been allowed vide order dated 6.9.2010 (Annexure P-2), passed by Sessions Judge, Sangrur, on the premise that Respondent No. 2-Darshan Singh is only a witness of the sale deed and is stated to have identified Ajay Kumar, who is not an accused. It has further been noticed by the revisional court that respondent No. 2-Darshan Singh is not alleged to have identified a wrong person as the executant of the sale deed in question.
- In the face of such findings, No. ground for interference with order (Annexure P-2) is made out.
- The petition is, accordingly, dismissed.